IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-93(PB)/2018

IN THE MATTER OF:

L&T Financial Services Limited .... Applicant/Petitioner
Vs.
Raju Construction Co. Shelters Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:
CHIEF JUSTICE (RTD.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Sagar Shivam, Adv.
Mr. Anubhav Sinha, (Officer, L&T)

For the Respondent :

ORDER

The amended Form-1 is taken on record and the same deemed to have replaced the earlier one.

Notice to show cause to the respondent returnable on 05.03.2018 be issued as to why the petition be not admitted triggering the insolvency process.

Permission granted to send the notices through email as well, on the address given in the master data of the respondent company.

Process dasti.

List for further consideration on 05.03.2018.

Sd/-
(M.M.KUMAR)
PRESIDENT

-Sd/-
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

13.02.2018
Vineet